

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(APPELLATE JURISDICTION)**

**APPEAL NO. 346 OF 2019 &  
IA NOS. 1820, 1819, 1845 & 1821 OF 2019**

**Dated : 16<sup>th</sup> October, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of :**

**Azure Power India Private Ltd.**

**...Appellant(s)**

**Vs.**

**Maharashtra Electricity Regulatory Commission & Ors.**

**...Respondent(s)**

Counsel for the Appellant(s)

:

Mr. Atul Sharma

Mr. Dinesh Pardasani

Counsel for the Respondent(s)

:

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**ORDER**

**IA No. 1821 of 2019  
*(Application for urgent listing)***

For the reasons set out in the application, IA is allowed. Application is disposed of.

**APPEAL NO. 346 OF 2019 &  
IA NOS. 1820, 1819 & 1845 OF 2019**

Heard learned senior counsel, Mr. M. G. Ramachandran for Appellant. We have gone through Para 17.9 at Page 66 of the impugned order in the Appeal Paper Book. We also have gone through Annexure-III, Page 561 of the Appeal Paper Book. In the light of the directions given by the Maha GENCO to appear for signing PPA on 17.10.2019 at 11.00 a.m., we direct the Respondent-Generation Company not to precipitate the matter, since we find prima facie, the case in favour of the Appellant at this stage.

List the matter on **23.10.2019**.

**(S.D. Dubey)  
Technical Member**

**(Justice Manjula Chellur)  
Chairperson**